

**Advocate Krishnan Balakrishnan Nair**

(LL.M.)

(B.A., LL.B.)

(Diploma in Electronic Laws)

Date of Birth- 07-01-1985

**Correspondence Information –**

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**EDUCATIONAL BACKGROUND**

I’m a Law Super-graduate by educational qualification with a Masters Degree in Legislative laws or simply ‘LL.M.’ over Banking Laws, as well as by practise of Law with a common consensus of International Litigation as well as Law of The Land as it exists and the way it is expected to evolve so as to be adaptable in the present state of the Law in reality to the outside world that co-relates in an environment.

What started off as a Pure Law Graduate with a ‘B.A., LL.B.’ degree with a clear understanding of Law as a Basic Structure along with ways Law moulds itself to form situational as well as comprehensive shield to safeguard as well as to Protect at all times with all regulatory as well as sound understanding of factors that affect it.

Also, along with a Diploma at Law in the field of Electronic Laws solely with the intention of the 21<sup>st</sup> Century's needs to protection of IPR as well as electronic forms in which it exists such as in case of e-learning the purpose and vagaries of e-litigation as well as Legal Process Outsourcing and not to forget the basic needs to Information Technology in pure co-relation to regulatory Law.

### *Professional Experience*

My Career, Prior to Law started working with a Steel Major as a Supervisor for Bookkeeping as well as Material Handling while I was still in High School in 1998. Over a Period of 8 years I would have never imagined that my mind was working towards Legalities as I started my career at law working with IT Majors such as WIPRO (where I worked for 14 Months) followed by IBM (where I served for 5 Months) followed by HP for 4 Years post which I had a Stint working with 3G for 3 months exact as well as TCS for 2 Years and 10 Months where the primary job entailed confiding customer information so as to ensure confidentiality and possible opportunity to evasion of threat of any kind to the client whether it be data infringement, Identity theft, leakage of any information which could in any way affect the customer or the Company integrity in any manner. Which I must say over the years has only increased with evolved as well as more refined modes of threat that lurk around in today's world.

With my last employer – TCS I got the opportunity to study and work on Litigative matters with International Relation wherein a Reputed car brand was involved in matters to do with regulatory conflicts due to the simple reason that the every country has a different set of legal regulation which is ever changing as well as ever evolving to meet up with insatiable appetite to needs beyond requirement.

## *A Chronology to Working Experience*

1.	<b>Name of Company:</b> Legal Consultancy (Court Practise) <b>Designation:</b> Lawyer <b>Working Nature:</b> Advocacy over a Plethora of Matters <b>Duration:</b> April 2016 and Counting
2.	<b>Name of Company:</b> Tata Consultancy Services (TCS) <b>Designation:</b> Senior Legal Consultant <b>Working Nature:</b> Regulatory working <b>Duration:</b> July 2013 to April 2016
3.	<b>Name of Company:</b> Hutchison 3 Global Services <b>Designation:</b> Renewals Team ( <b>Disputed Contracts</b> ) <b>Working Nature:</b> Rewriting on Disputed Contracts (UK Based) <b>Duration:</b> January 2013 to March 2013
4.	<b>Name of Company:</b> Hewlett Packard Enterprise Services (HPES) <b>Designation:</b> Legal Analyst <b>Working Nature:</b> Sr. Quality Analyst (for Consistent quality and research of documentation) <b>Duration:</b> January 2008 to December 2012
5.	<b>Name of the Company:</b> International Business Machines (IBM) <b>Designation:</b> Pre-emptive Analyst <b>Working Nature:</b> Dispute Resolution on Computing Devices for HP/Compaq, North America <b>Duration:</b> September 2007 to January 2008
6.	<b>Name of Company:</b> WIPRO Limited <b>Designation:</b> Dispute Resolution (Trainee) <b>Working Nature:</b> Dispute Resolution on Computing Devices for HP/Compaq, North America <b>Duration:</b> July 2006 to August 2007
7.	<b>Name of Company:</b> BEE KAY Constructions <b>Designation:</b> Supervisor <b>Working Nature:</b> Tata Steel On-Legal Documentation Review <b>Duration:</b> January 2003 to June 2006

## *Pure Advocacy Work Experience*

Worked with a Senior Advocate and hence have got experience on:

- Working of a Law Firm,

- Working out of District Court ,
- DRT (Debt Recovery Tribunal),
- CLB (Company Law Board) Matters,
- Performing a Search Report on Land Property,
- Research on matters and Drafting of Legal Documents,
- Maintenance of Books,
- Keeping up with the Firms' books and court follow-ups
- Presenting Matters in High Courts as well as Supreme Court

### Advocacy Skills

- Proficient in Communication and Negotiating Contracts,
- Proven team Player as well as Individual in Research,
- Sincere to assignments given and high values of transparency and work ethics followed.
- Good with interviewing Clients with sincere follow-ups at Court and sincere updation to clients.
- Good with maintaining Diary as well as keeping a follow up through tabs on the same as well.

The Information provided by me so far is true to the best of my knowledge and belief and I pray it to be considered confidential for the purpose of Employment with you.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

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*Adv. Krishnan B. Nair*